

**Central Administrative Tribunal
Madras Bench**

OA/310/00470/2021

Dated the 19th day of April Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

A.Sekaran,
Retd. Helper, Grade I,
SSE/O/Electrical/TLD/MAS/S.Rly
No.193/1, Annai Therasa Street,
Winterpet, Arakkonam Taluk,
Vellore District 631005.Applicant
By Advocate **M/s.Ratio Legis**

Vs.

1. Union of India, rep. by
The General Manager,
Southern Railway,
Park Town, Chennai-3.
2. The Assistant Personnel Officer (Settlement),
Chennai Division,
Southern Railway,
NGO Annex, Park Town,
Chennai-3.Respondents

By Advocate **Mr.P.Srinivasan**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“to call for the applicant's Casual Labours and other service records in favour of the applicant and the Pension Payment order dated Nil issued pursuant to the implementation of the 7th CPC recommendations and to and further to direct the respondents to reckon the service from 01.4.1978 until 04.01.1990 as pension qualifying service and to revise the pension duly extending the both service and attendant pecuniary benefits with 18% interest and to pass such other/orders as this Tribunal may deem fit and proper and thus to render justice.”

2. Heard Mr.Vijayakumar for the applicant and Mr.P.Srinivasan for the respondents on advance notice. Perused the OA and all the documents.
3. At the time of hearing, counsel for the applicant submits that the representation of the applicant dated 11.9.2019 is pending for consideration before the respondents. He further submits that this OA may be disposed with a direction to the respondents to consider the pending representation in a time bound manner.
4. Hence, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the representation of the applicant dated 11.9.2019 and pass a reasoned and speaking order, as per law, within a period of two months from the date of receipt of a copy of this order..
5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

19.04.2021

(S.N.Terdal)
Member(J)

/G/